SECTION PIL (WRIT) MATTER FOR : 29.07.2025
COURT NO. : 01
ITEM NO. : 17 &17.2

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

INTERLOCUTORY APPLICATION NO. 164139 OF 2025
(Application for Direction)
IN
SUO MOTU WRIT PETITION (CRL.) NO. 02 OF 2020
(Under Article 32 of the Constitution of India)
WITH
INTERLOCUTORY APPLICATION Nos. 105142 & 108282 of 2020
(Applications for exemption from filing Official Translation and exemption from filing notarized affidavit)
AND
INTERLOCUTORY APPLICATION Nos. 121371, 121370 of 2020 & 5070 of 2021
(Applications for directions & permission to appear and argue-in-person)
AND
INTERLOCUTORY APPLICATION Nos. 125606 of 2020 & 6909 , 6927, 13743, 27192 of 2021
(Applications for exemption from filing notarized affidavit and exemption from filing Official Translation)
AND
INTERLOCUTORY APPLICATION NOS. 29900 & 29902 OF 2021
(Application for condonation of delay in filing reply affidavit and exemption from personal appearance)
AND
INTERLOCUTORY APPLICATION NO. 165411 OF 2023
(Application for Direction)
AND
INTERLOCUTORY APPLICATION NOS. 183380 & 183381 OF 2023
(Application for Intervention and Direction)
AND
INTERLOCUTORY APPLICATION NOS. 168089, 168092 & 168091 OF 2025
(Application for Intervention, Direction and Exemption from O.T)
AND

WRIT PETITION (CRIMINAL) NO. 368 OF 2022
(Under Article 32 of the Constitution of India)
WITH
INTERLOCUTORY APPLICATION NO. 137491 OF 2022
(Application for Interim Direction)
WITH
INTERLOCUTORY APPLICATION NO. 137492 OF 2022
(Application for Permission to Appear & Argue in Person)

IN RE : Expeditious trial of cases under Section 138 of the N.I. Act, 1881

OFFICE REPORT

The Suo Motu Writ petition above-mentioned was listed before the Hon'ble Court on 19.05.2022 with office report dated 17.05.2022 when the Hon'ble Court was pleased to inter-alia, pass the following order:-

"XXX XXX XXX

7. The amici curiae suggest a pilot study to test the scheme of employing retired judicial officers and retired court staff to operationalise the Special Courts under the NI Act.It was suggested that this scheme could be tested on a pilot basis in 5 judicial districts with the highest pendency in the 5 states with

the highest pendency (namely, Maharashtra, Rajasthan, Gujarat, Delhi and Uttar Pradesh) and the viability of utilising services of retired judicial officers can be examined based on the results of the pilot study.

8. This High Court has by its order dated 27.04.2022 directed th eHigh Courts in the states of Maharashtra, Rajasthan, Gujarat, Delhi and Uttar Pradesh to respond to the suggestions of the amici curiae. Their responses are as under:
a. **High Court of Bombay** – The High Court has identified Nagpur, Nashik, Thane, Pune and CMM, Mumbai as the 5 districts with highest pendency.
b. **High Court of Rajasthan** – The High Court has identified Jaipur Metro-I, Jaipur Metro-II, Jodhpur Metro, Udaipur and Ajmer as the 5 districts with highest pendency.
c. **High Court Allahabad** – The High Court has identified Lucknow, Agra,Kanpur,GautambudhNagar and Ghaziabad as the 5 districts with the highest pendency.
d. **High Court of Gujarat** – The High Court has given concurrence for establishing one additional court to try cases under S. 138 of the N.I. Act as per the pilot project.
e. **High Court of Delhi**: Delhi already has 72 Special Courts for cases under the NI Act.

9. This Court had on 12.05.2022 indicated that the amici curiae may place a detailed proposal for the pilot study, which has since been filed.

XXX XXX XXX

11. The Secretary General of this Court shall ensure that a copy of the present order is directly communicated to the Registrar Generals of the said five High Courts, who shall place it before the Hon'ble Chief Justice for immediate action. To report progress and compliance, each of the said five High Courts shall file an affidavit on or before 21.07.2022.

List on 26.07.2022 to review the further proceeding"

Pursuant to above order a copy of order dated 19.05.2022 was sent to Registrar Generals of High Courts of Allahabad, Delhi, Gujarat, Rajasthan & Bombay through e-mail by Ld. Secretary General on 20.05.2022.

It is next submitted that Mr. Romy Chacko, Advocate has on 19.08.2023 filed an Application for Directions on behalf of High Court of Delhi praying therein that:-

> "Issue appropriate directions regarding the continuance of special courts set up for pilot study as per order dated 19.05.2022 passed by this Hon'ble Court in the above case."

The said Application is registered as I. A. No. 165411 of 2023 and placed with the paper books for the kind perusal of the Hon'ble Court.

It is next submitted that Mr. Vinod Sharma, Advocate on 11.09.2023 filed Applications for Intervention and Direction on behalf of applicant viz "JIT Family Trust" praying therein that:-

> "Issue Direction for extension of period of pilot project in the light of order dated 19.05.2022 passed by this Hon'ble Court in Suo Moto Writ Petition (Crl) No. 2 of 2020 titled as "In Re: Expeditious Trial of Cases under Section 138 of N. I. Act, 1881".

The said Applications have been registered as I. A. Nos. 183380 & 183381 of 2023 respectively and placed with the paper books for the kind perusal of the Hon'ble Court.

The I. A. No. 165411 of 2023 was mentioned before the Hon'ble Court on 25.08.2023 and I. A. Nos. 183380 & 183381 of 2023 were mentioned before the Hon'ble Court on 20.09.2023 when the Hon'ble Court was pleased to pass the following orders:-

Order dated 25.08.2023

"List on 01.09.2023."

Order dated 20.09.2023

"List these applications on 16.10.2023."

It is next submitted that Mr.Ayush Anand, Advocate has on 16.07.2025 filed Applications for Appropriate directions in behalf of Amici Curiae, Mr. Sidharh Luthra, Senior Advocate and Mr. K Parameshwar, Senior Advocate. The said Application has been registered as I. A. No. 164139 of 2025 and same is being circulated before the Hon'ble Court for the kind perusal.

It is next submitted that Mr. Manish Kumar Vikkey, Advocate has on 21.07.2025 filed Applications for Intervention, Direction and Exemption from O.T. on behalf of applicant viz "Mohammad Ali and Ors.". The said Applications have been registered as I. A. Nos. 168089, 168092 & 198091 of 2025 respectively and same are being circulated before the Hon'ble Court for the kind perusal.

The I. A. No. 164139 of 2025 was mentioned before the Hon'ble Court on 23.07.2025, when the Hon'ble Court was pleased to pass the following order:-

"IA NO. 164139/2025:
List next week along with T.P. (Criminal) No. 33/2018 and connected matters."

WRIT PETITION (CRIMINAL) NO. 368 OF 2022

The Writ Petition above-mentioned is freshly adjourned matter and it was listed before the Hon'ble Court on 14.10.2022 with office report dated 13.10.2022, when the Hon'ble Court was pleased to pass the following order:-

"After hearing party-in-person, we are of the view that this is a matter which should be tagged along with Suo Motu W.P. (Crl.) No. 2/2020 after obtaining orders from Hon'ble the Chief Justice of India.

It is accordingly ordered.

Registry to take necessary steps in this direction."

It is submitted that in pursuant to above quoted order dated 14.10.2022 the Writ Petition above-mentioned has been tagged with Suo Motu W.P. (Crl.) No. 2/2020.

It is further submitted that Notice of hearing of the matter for 29.07.2025 was sent to Mr. N. Pavan Kumar, Petitioner-in-person through email on 28.07.2025.

It is lastly submitted that no document has been filed in the Writ Petition above-mentioned matter, so far.

The Suo Motu Writ Petition alongwith applications above mentioned and connected matters are listed before the Hon'ble Court with this Office report.

Dated this the 28th day of July, 2025.

Sd/-

ASSISTANT REGISTRAR